

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2203**

**TO BE ANSWERED ON FRIDAY, THE 10<sup>th</sup> December, 2021**

**Rationalisation of Tribunals**

2203. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the rationalisation of tribunals under the Tribunal Reform Bill, 2020 can increase the burden on High courts and backlog of cases, if so, the details thereof;
- (b) whether the Government is taking any measures to strengthen the capacity of High Courts to handle the specialized cases that will arise from the rationalisation of tribunals under the said Bill; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

( a) to ( c) It is informed that the Tribunals Reforms Bill 2021 was passed by both Houses of Parliament and assented by the President on 13.08.2021. As per the Statement of Objects and Reasons of the said Bill, it is informed that as per data of the last three years it is seen that tribunals in several sectors have not necessarily led to faster justice delivery and they are also at a considerable expense to the exchequer. Therefore, further streamlining of tribunals was considered necessary as it would save considerable expense to the exchequer and at the same time, lead to speedy delivery of justice.